

INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "E": NEW DELHI
BEFORE SHRI R. K. PANDA, ACCOUNTANT MEMBER
AND
MS SUCHITRA KAMBLE, JUDICIAL MEMBER
(Through Video Conferencing)

ITA No. 66/Del/2019
(Assessment Year: 2015-16)

Nirulas Corner House Pvt. Ltd, 10185C, Arya Samaj Road, Karol Bagh, New Delhi PAN: AAACN1849B (Appellant)	Vs.	ACIT, Circle-18(2), New Delhi (Respondent)
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Assessee by :	None
Revenue by:	Shri Gaurav Pundir, Sr. DR
Date of Hearing	29/09/2021
Date of pronouncement	29/09/2021

ORDER

PER R.K. PANDA, A. M.

1. This appeal is filed by the assessee against the order passed by the Id CIT(A)-6, New Delhi dated 01.10.2018 for Assessment Year 2015-16.
2. None appeared on behalf of the assessee. However, the assessee submitted a letter dated 28/08/2021 wherein, the assessee submitted that it has opted to settle the dispute under Direct Taxes Vivaad se Vishwas Act, 2020 and submitted copy of Form No. 3 issued on 11.01.2021 and therefore, it was stated that the appeal of the assessee may be treated as withdrawn.
3. The Id DR did not have any objection to the same.
4. We have carefully perused the letter dated 28/08/2021 submitted by the assessee along with Form No. 3 issued by Ld PCIT, Delhi-4 on 11.01.2021 wherein, for Assessment Year 2015-16 the assessee has opted to settle the dispute under Direct Taxes Vivaad se Vishwas Act, 2020. In view of this the appeal of the assessee is dismissed as withdrawn.
5. In the result, the appeal of the assessee is dismissed.
Order pronounced in the open court on 29/09/2021.

-Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER

-Sd/-
(R. K. PANDA)
ACCOUNTANT MEMBER

Dated: 29/09/2021
A K Keot

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)

5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi